

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT SITTING  
AT NAINITAL.

Original Application No. 54 of 2001 (U)

this the 23rd day of April 2003.

HON'BLE MAJ GEN K.K. SRIVASTAVA, MEMBER(A)  
HON'BLE MRS. MEERA CHHIBBER, MEMBER(J)

1. Raghuvir Singh Panwar, S/o Sri A.S. Panwar.
2. Ganesh Chandra, S/o Sri Jagdish Prasad.
3. Virendra Prasad, S/o Sri late Govind Ram.
4. Sudarshan Singh, S/o late Uttam Singh.
5. Dwarika Prasad, S/o late Abhay Ram.
6. Bhairov Dutt Malasi, S/o Sri Shyam Lal Malasi.
7. Kamla Prasad, S/o late Lal Mani Bahuguna.
8. Lalit Kishore Hatwal, S/o late Pitamber Datt Hatwal.
9. Smt. Chandrakala Bhatt, W/o late Surendra Prasad Bhatt
10. Sri Tika Ram, S/o late Amar Deo.
11. Bhagwan Singh, S/o Sri Khushal Singh.
12. Balbeer Singh, S/o Sri Guman Singh.
13. Karan Singh, S/o late Prem Singh.
14. Daleep Singh, S/o Anand Singh Rawat.

Applicants.

By Advocate : Sri S.K. Shukla (Absent).

Versus.

1. Union of India through its Secretary, Ministry of Communication, Department of Telecommunication, New Delhi.
2. Chief General Manager (Telecom.), B.S.N.L., Uttranchal Circle U.P. (West) Circle Windlass Complex, Rajpur Road, Dehradun.
3. District Manager (Telecom), B.S.N.L., Sri Nagar, Garhwal.
4. Sub-Divisional Engineer (Telecom.) Srinagar, Garhwal.

Respondents.

By Advocate : Km. S. Srivastava for Sri A. Sthalekar.

ORDER (ORAL)

BY MAJ GEN K.K. SRIVASTAVA, MEMBER(A)

The applicants in this O.A. are Group 'C' employees of Bharat Sanchar Nigam Limited, <sup>newly formed</sup> Corporation.

The relief sought for by the applicants is from Bharat Sanchar Nigam Limited. Since no notification has been issued under Section 14(2) of the A.T. Act, 1985, the O.A. is not maintainable before this Tribunal.

2. The legal position in this regard is well settled by the judgments of Division Bench of Hon'ble High Court Delhi in the case of Ram Gopal Verma vs. U.O.I. & Ors (2002(1) SLJ 352 and the decision given by the Mumbai High Court in the case of BSNL vs. A.R. Patil (2002 (3)ATJ 1). The O.A. is dismissed as not maintainable. However, the liberty is given to the applicants to approach appropriate ~~judicial~~ forum for redressal of their grievances.

  
MEMBER(J)

  
MEMBER(A)

GIRISH/-